

	<p>Labour /Service matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas.</p> <p>(D) Election Matters and Caste Scrutiny matters pertaining to Elections of Municipal Corporations and Cantonments.</p> <p>(E) All Family Court Appeals.</p> <p>(F) Civil Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.</p> <p>(G) All Public Interest Litigations.</p> <p>(H) All Civil Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.</p>	<p>matters) and the matters under Maharashtra Regional Town Planning Act, 1966 (M.R.T.P Act) concerning the above areas.</p> <p>(D) Election Matters and Caste Scrutiny matters pertaining to Elections of Mumbai Municipal Corporations.</p> <p>(E) Writ Petitions relating to Judicial Officers and Candidates for the posts of Judicial Officers.</p> <p>(G) All Public Interest Litigations.</p> <p>(H) All Writ Petitions relating to a challenge to Infrastructure Projects including Railways, Metro, Roads, Bridges, Surface Transport, Water Transport.</p>	
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On 11 to 14, 18 October 2021

3	<p>The Hon'ble Shri Justice P. B. VARALE</p> <p>AND</p> <p>The Hon'ble Shri Justice M. S. KARNIK</p> <p>(Court Room No. 40)</p>	<p style="text-align: center;">APPELLATE SIDE</p> <p>For Admission, hearing and order matters therein:</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p>	<p style="text-align: center;">ORIGINAL SIDE</p> <p>For admission, hearing and order matters therein :</p> <p>(A) All Civil Writ Petitions relating to Labour and Service (Including those pertaining to APMC, Municipal Corporations, Municipal Councils, Nagar Panchayats etc.) including caste claims relating thereto except those assigned to other Court.</p> <p>(B) Civil Writ Petitions relating to resettlement of project affected persons.</p>	<p>dbcourt05@gmail.com</p>
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		<p>(B) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p> <p>(C) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(D) Chartered Accountant References.</p> <p>(E) Writ Petitions in indirect tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax).</p>	<p>(B) All Appeals, References and Applications under Indirect Taxes under Central Acts.</p> <p>(C) Writ Petitions, Appeals and References under Direct Tax Laws.</p> <p>(D) Chartered Accountant References.</p> <p>(E) Writ Petitions in Indirect Tax matters under Central Acts and State Acts (including Excise Duty, Customs Duty and Service tax).</p>	
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NOTE

- 1) In the event of non availability of any Court as also in the event of any Court passing order for not placing the matter before any Court, then the matter be placed before the Court as per **Standing Order Notice w.e.f. 5th July 2021 and subsequent modifications thereto.**
- 2) The Advocates and parties-in-person should follow strictly the instructions in the SOP (Annexure-A) i.e. SOP for physical hearing, published on official website of Bombay High Court.

Dated 6th day of October 2021

By Order,

Sd/-
(Sachin B. Bhansali)
Prothonotary & Sr. Master,
High Court, O.S. Bombay.

Sd/-
(V. R. Kachare)
Registrar (Judl-I),
High Court, A.S., Bombay.